GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF HIGHER EDUCATION

RAJYA SABHA UNSTARRED QUESTION NO.1642 ANSWERED ON 21ST DECEMBER, 2022

Anti-ragging measures

1642. SHRI SUSHIL KUMAR GUPTA:

Will the Minister of EDUCATION be pleased to state:

- (a) whether it is a fact that there is a sudden spurt in brutal ragging cases at several educational institutions across the country;
- (b) whether University Grants Commission (UGC) will ask educational institutions to review the functioning of anti-ragging committees in their institutions; and
- (c) what steps are being taken to ensure that regulations set out by the UGC for this purpose are not violated?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. SUBHAS SARKAR)

- (a): University Grants Commission (UGC) had carried out an effective Media Campaign on the issue. This awareness initiative has given a confidence to the victim to report incidents of ragging. The number of ragging complaints has increased from 901 in 2017 to 1094 in 2022.
- (b) & (c): UGC has issued instructions for strict compliance of UGC Regulations on curbing the menace of ragging in higher educational institutions for constitution of anti-ragging committee, anti-ragging squad, setting up of Anti-Ragging Cell and adequate publicity for these measures through various media, which can be seen at https://www.ugc.ac.in/page/Ragging-Related-Circulars.aspx.

UGC has taken action as per the UGC Regulations on curbing the menace of ragging in higher educational institutions, 2009. Anti-ragging measures viz. establishment of 24x7 National anti-ragging helpline, anti-ragging workshops and seminars, mandatory inclusion of severe consequences of ragging in prospectus of institutions, mandatory online undertaking by students and parents every academic year, display of anti-ragging posters at prominent places in the institutions etc. have been taken to ensure compliance of the regulations.
